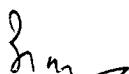


(9)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP No..... 276/1997.....

Bhamhu Ram, Versus..... Union of India and ors.....

| Date of Order | Orders |
|---------------|---|
| 25.01.2001 | <p>Mr. P.W.Jati, counsel for the applicant, Mr. Hemant Gupta, Proxy counsel to Mr. M.Refig, counsel for the respondents.</p> <p>The learned counsel for the applicant submits that he has challenged the order dated 31st December, 1996 passed by the Superintendent of Post Offices, Jaipur City Division, Jaipur (Ann. Al) but thereafter the appeal of the applicant was decided by the Department and on a representation in this regard to the Postal Board, an order was passed by the Member (Personnel) of the Board modifying the penalty. He submits that in view of the latest order passed by the concerned authorities and communicated to him, he would like to take separate action by filing a fresh OA. Consequently, he seeks permission to withdraw the present OA with liberty to file fresh OA.</p> <p>2. Considered. The present OA is, therefore, ^{allowed} referred to be withdrawn with liberty as prayed for.</p> |
| | <p> (N.P. NAWANI) Adm. Member</p> <p> (A.K. MISHRA) Judl. Member</p> <p>27/2/2001</p> |